

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH

**ST/MISC/85298/2023 in
Appeal No.ST/85506/2021**

(Arising out of Order-in-Appeal No.SM/203/APPEALS-II/ME/2020 dated 2.9.2020 passed by the Commissioner of GST and Central Excise (Appeals)-II, Mumbai, 3rd Floor, CGST Bhavan, Plot No.C-24, Sector-E, Bandra-Kurla Complex, Bandra East, Mumbai-400051)

CAC India P. Ltd.

.....Appellant

Wing A, 6th Floor, Indiana House, Makwana Road, Marik Naka
Off Andheri- Kurla Road, Andheri East Mumbai-400 059

VERSUS

Commissioner of CGST, Mumbai East

.....Respondent

3rd Floor, CGST Bhavan, Plot No.C-24, Sector-E, Bandra-
Kurla Complex, Bandra East, Mumbai-400051

APPERANCE:

Ms.Priya Tahilramani, CA for the Appellant

Shri Deepak Sharma, Authorised Representative for the Respondent

CORAM:

HON'BLE MR. AJAY SHARMA MEMBER (JUDICIAL)

FINAL ORDER NO.86145/2023

Date of Hearing:21.07.2023

Date of Decision:21.07.2023

PER:AJAY SHARMA

Instant application has been filed for withdrawing the Appeal No.ST/85506/2021 arising out of Order-in-Appeal No.SM/203/APPEALS-II/ME/2020 dated 2.9.2020 passed by the Commissioner of GST and Central Excise (Appeals)-II, Mumbai, 3rd Floor, CGST Bhavan, Plot No.C-24, Sector-E, Bandra-Kurla Complex, Bandra East, Mumbai-400051.

2. Heard learned Chartered Accountant for appellant/applicant and perused the records.

3. In view of the grounds mentioned in the application, the same is allowed and accordingly the appeal filed by the appellant/applicant is dismissed as withdrawn.

(Dictated & pronounced in open court)

(AJAY SHARMA)
Member (Judicial)

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